

HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 16/CJS / 28 /R&S

Dated: Ranchi the 1st November, 2012.

I am directed to communicate that the Hon'ble Court while reviewing the data and statistics of Judicial Work sent by the District and Subordinate Judiciary across 22 districts of all the three quarters of 2012 ending on 30th September, 2012, have viewed that inspite of various directions and posting of adequate number of Judicial Officers, the performance of some of the Judgeships, namely (i) Chatra, (ii) Dhanbad, (iii) Dumka, (iv) Godda, (v) Gumla, (vi) Hazaribagh, (vii) Jamtara, (viii) Latehar, (ix) Lohardaga, (x) Pakur (xi) Ranchi and (xii) Saraikella has not improved satisfactorily as much as in these judgeships and it has been noticed that disposal of number of cases is less than that of institution, which has been considered as poor performance by the Judicial Officers in these judgeships and is very serious.

In the past, through a number of directives and communications, the Judicial Officers of the Subordinate Judiciary of the State have been impressed upon by this Court to maintain quality, timeliness and responsiveness in dispensation of Justice so as to achieve the goal of "Five Plus Free" as set out under the Mission Mode Programme of 13th Finance Commission of Government of India.

Taking serious view of the matter, the Principal District Judges of (i) Chatra, (ii) Dhanbad, (iii) Dumka, (iv) Godda, (v) Gumla, (vi) Hazaribagh, (vii) Jamtara, (viii) Latehar, (ix) Lohardaga, (x) Pakur, (xi) Seraikella and the Principal Judicial Commissioner of the Judgeship of Ranchi are further directed to sensitise all the Judicial Officers posted in their respective Judgeships to improve their skills and determination to achieve the target of "Five Plus Free".

The performance of each Judicial Officer shall be evaluated at the end of 4th quarter of 2012 ending on 31st December, 2012 in totality for the year 2012.

By Order of the Court,

Sd/-A.V.Singh
Registrar General

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I am directed to communicate that the Hon'ble Court while reviewing the data and statistics of Judicial Work sent by the District and Subordinate Judiciary across 22 districts of all the three quarters of 2012 ending on 30th September, 2012, have viewed that inspite of various directions and posting of adequate number of Judicial Officers, the performance of some of the Judgeships has not improved satisfactorily as much as in these judgeships and it has been noticed that disposal of number of cases is less than that of institution, which has been considered as poor performance by the Judicial Officers in these judgeships and is very serious.

In the past, through a number of directives and communications, the Judicial Officers of the Subordinate Judiciary of the State have been impressed upon by this Court to maintain quality, timeliness and responsiveness in dispensation of Justice so as to achieve the goal of "Five Plus Free" as set out under the Mission Mode Programme of 13th Finance Commission of Government of India.

The Hon'ble Court have decided that the performance of each Judicial Officer shall be evaluated at the end of 4th quarter of 2012 ending on 31st December, 2012 in totality for the year 2012.

By Order of the Court,
Sd/- A.V.Singh
Registrar General

Dated: Ranchi the 2nd November 2012